231 Be. Statement of Shiv [RAJYA SABHA]	Thakeray on Punjab 232
Sena Chief Shri Bal	Problem
[Shri M. M. Jacob] Tea Units) Amendmen	t वह देश की एकता ग्रौर अखंडता को
Bill,	ं खतरा पहुंचाता है । महोदया, उनसे
2,	प्रश्नकर्ता ने प्रश्न किया
	What is your view of the problem in
(h) The Devision Devision	Punjab?
(b) The Banking Regulation	
(Amendment) Bill, 1991.	

(c) The Sick Industrial Com panies (Special Provisions) Amendment Bill, 1991.

3. Discussion on 35th to 39th Report of the Union Public Service Commission.

वे उसका जवाय देते हैं :---"I want to tell those people who want Khalistan, O.K., take it. But they should follow the conditions laid down. All the Sikhs should go to Khalistan. We will not allow a single one to remain in Hindustan. If they want to stay back, they will have to do so without their turbans and beards."

े श्री हरवेन्द्र सिंह इंसपास (विहार)ः मैइम, मुझे एतराज है ... (क्ष्यवधान) मैइम, चेयर के ऊपर बसी बंद... (व्यवधान)

THE DEPUTY CHAIRMAN:I, •want to see the Members. If the Members don't see me, it is my pri vilege,

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, I request you... (*Interruptions*) This is regard. ing the interview given by the Minister.

Be. statement of Shiv Sena Chief, Shri Bal Thackeray, on Punjab Problem

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया (बिहार) : महोदया, एक बहुत ही महत्वपूर्ण सवाल है... (व्यवधान) यह देश की एकता श्रीर ग्रंखंःता को खतरा पहुंचाने वाली वात है । महोदया, यह एक ऐसी घटना है जिसके माध्यम से मैं सरकार का ध्यान ग्राकॉयत करना चाहता हूं कि यह घटना एक जिम्मेदार ग्रादमी हम जिस को समझते हैं, उसकी है ।

महोधया, भारतीय शिव सेना के अध्यक्ष बाल ठाकरे ने जो पिछले दिनों मुम्बई में बयान दिया है ग्रौर वह बयान उनका ''जेटलमैन" के नवम्बर के श्रक में छपा है । उन्होंने जो बयान दिया है,

महोदया, यह सिख समाज के धार्मिक इमोशंस को एक बहुत बडा चैलज है। मैं ग्रापके माध्यम से सरकार को बतलाना चाहता हूं कि इस तरह का ग्रादमी सरे माम कम्युनल जुनन फैला रहा है, भाई-भाई में दीवार खडी करने की कोशिश कर रहा है । पंजाब में इतनी घटनाएं होने के बाद भी वहां झाज तक किसी सिख ने किसी हिन्दू को नहीं कहा कि तुम ग्रपना जनेऊ उतार कर रहोगे या तिलक पोंछकर रहोगे या तुस हिन्दू हो इसलिए पंजाब में नहीं रहे सकोगे, ऐसी घटना पंजाब में एक भी नहीं घटी। पर यह कौमी जुनून बाल ठाकरे जो फैला रहा है, मैं इसकी भर्त्सना करता हुं और उम्मीद करता हूं कि सारा सदन इसकी निन्दा करे। ... (व्यवधान)

डाः रक्ष्तीकर पाण्डेय (उत्तर प्रदेश) : सारा सदन इसकी निल्दा करता है ।... (व्यवधान)

श्री सुरेन्द्रजोत सिंह प्रहलुवालिया : ग्रौर इस ग्रादमी की ''टाखा एक्ट''में बंद करना चाहिए ।

* *

जो कि हमारे देश के, जो यूनिटी के फ्रैंत्रिक हैं, उसको नाश करने की कोशिश में लगे हुए हैं ।...(व्यवघान)

^{*}Not recorded.

THE DEPUTY CHAIRMAN: That should not be recorded.

डां. रस्नाकर पाण्डेयः यह वहुत बड़ी बात है, मैडम ।... (व्यवधान)

मौलामा भोबेदुल्लाखान प्राजमी (उत्तर प्रदेश) : बाल ठाकरे ने कभी भी हिन्दु-स्तान की तरक्की के लिए काम नहीं किया, हमेशा कौमों, जाति-बिरादरो ग्रौर दीन-धर्म के नाम पर भारत को बांटने की बात की है... (अयबधान) सिख कौम का जबर्दस्त प्रतिकार उसने किया है। (व्यथधान)

4 [مولانا عجیت (لله خوس اعظمی
بال تفاکوه نے کیپی بھی هندوستان
کی توتی کھلئے کام نہیں کیا میشنہ قوموں - ذات بوادری اور دین
دهرم نے نام پر بھارت کو بانتانے کی
بات کی ہے (مداخلت) . .
کیا ہے - . . (مداخلت)]

ड्। र राफर पाण्डेय : उसको "टाडा" में गिरपत्रार किया जाए ...(ध्यवधान)

श्री पुरेन्द्रजीत सिंह झहतुवासियां : पर उन्होंने इस अनेऊ की रक्षा के लिए अपनी कुर्बानी दी थी उस तेग बहादुर के पुल गुरु गोबिन्द निंह जिसने सिख मनऊ बनाया, उस सिख मनाज वो झाज कह हिन्दू थे...(व्यवधान) अर्म झानी चाहिए ...(व्यवधान)

SURESH KALMADI (Maharashtra): Madam, I fully support the sentiments expressed by Mr. Ahluwalia.' It is a very, very unfortunate remark. This is one of the series of remarks which Mr.- Thackeray has been making. I think, the Govern -

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ment should consider taking action against him for the inteview he has given to the 'Gentlemen'. It is very unfortunate. (*Interruptions*) The Government should take action. I fully support the position taken by Mr. Ahluwalia. (*Interruptions*) The whole House, the entire House, should condemn it . (*Iterruptions*).

डा रानाकर पाण्डेय : यह राष्ट्र को तोड़ने वाला ग्रौर सिख कौम को ग्रिपमानित करने वाला वक्तव्य है।... (स्थवधान)

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, I support the position taken by Mr. Ahluwalia. It is not a question of a particular person. It is a reflection on the secular character of the nation. If people are allowed to speak like this,, the country country. He should be treated as an enemy of the country. .^*Interruptions*)

SHRIMATI JAYANTI NATARAJAN (Tamil Nadu): The whole House joins. (*Interruptions*) Why are they keeping quiet? (*Interruptions*)

SHRI SURSEH KALMADI: What is the view of the BJP? Why is the BJP keeping quiet? (*Interruptions*) BJP is a prisoner of Shiv Sena, VHP and the Bajrang Dal. It has no identity any more.

s डा०रत्नाकर पोण्डेयः शिव सेना ख्रौर वीडजेडपीड एही सिक्के वके दो पहलू हैं।...(व्यवधान)

श्री पिकन्दर बच्चा, (मह्य प्रदेश) : आप से बाहर हो रहे हैं, यह आपे से

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†[]Transliteration in Arabic secript.

[श्री सिंकन्दर वख्त] बाहर होने की जरूरत नहीं है । यहां बीडजेब्सीड का रिएक्शन लेना है तो थे पेश करूंगा।

↓ [شرق سکلدر بخت -آپے سے باھر ھورھے ھیں - یہ آپے سے باھر ھونے کی ضورت نہیں ھے -یہاں ہی-جے-پی کا ایکصن لیڈا ھے تو میں پیھی کرونکا -]

उपसभापतिः अप बोलिए ।... (व्यवधान)

डा रत्नाकर पाण्डेय : माथुर साहव बी०जे०पी० के लोडर हैं या सिकन्दर बख्त लीडर हैं ।... (व्यवधान)

धी सिकन्दर बखत: मैं ग्रजं करूंगा सदर साहिता, हन हर उस वात के ग्रौर हर उस कदम के खिल फ हैं जो हिन्दु-स्उनी हिन्दुस्तानों के दरफ्यान इख्तलाफ की दीवार खडी करता है ग्रौर यह तो किसी के भी हाथ में नहीं है कि किसी एक मजहब से तल्लुक रखने वाले फिरके

कों कोई हिन्दुस्तान से मिटाने की कोशिक करे।...(व्यवधान)

श्री सुरेश कलमा जी : एरेस्ट करो फिर...(व्यवधान)

श्री सि**कन्दर बडत** : आप खानोश बैठिए, बैठ जाइमे आप ।

Madam, I am not taking any direction from these kids.

इत आहिवजावों से मैं कोई ड यरेक्सन सेने के लिए तैयार नहीं हूं। मैं क्रफ्तों बात कहना चाहता हूं, इनके एहमंमांत के बगैर जहना चाहता हूं कि हम इस किस्म के...(व्यवधान)

ایا [الثاری سکلدر بناهاندا: امین فرقی کرولکا امیر افتادجب ماهم هر ایس ایات کے اور هر اس الاقم کے

هلدوستاني کے خلاف هين ÷÷ ختلف کی دیوار کهری درمهاري کرتیا ہے اور یہ 3و کسی کے بھی هاته میں نہیں کہ کسی ایک مذہب سے تعلق رکھنے والے قرقے کوئی هندوستان سے متبانے کی کوش**ص** کرے . . . (nelter) . . . شربى سريش كلباتى : اریست کرو پهر لا شري سكندر بنغات : جائيہ آب خامرس **بهته**ی - بهته آب - آ

Madam, I am not taking any directions from these kids.

† [ان صاحبزاردوں سے میں کوئی ڈائریکشن لیلے کیلئے تیار نہیں ھوں - میں ایلی بیات کیلیا چاھتیا ھوں کہ ھم اس تسم کے (مداخلت) ...]

डा० रत्ताकर पाण्डेय: ... (व्यवधान) बाल ठाकरे को टाडा एक्ट में गिरंग्नारें किया जाए, बी० जे० पी० के लोईस इसका सनर्थन करते हैं या दिरोध करते हैं; बतायें?

SHRI M. S. GURUPADASAMY" (Uttar Pradesh): The House is not interested in general homilies. We should condemn the statement of Bal Thackeray. The whole House should condemn his statement. The statement is against the whole nation. We are not interested in general homilies. (Interruptions).

डा॰ उत्तःकर पाण्ड्रेय:...(व्यवधास) सिक्खों के संध इस तरह ला व्यक्हार करने वाले वकाव्य के लिये में प्रस्ताव करता हूं कि टाडा एक्ट में बाल ठाकरे

† []Transliteration in Arabic script.

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को गिरफ्तार किया जाये । वी ज़े oपी) के नेता बतायें कि मरे प्रस्ताव का समर्थन कर रहे हैं या विरोध कर रहे हैं मे सारा सदन बालठाकरे को टाडा एक्ट में गिरफ्तार करने की मांग करता है ग्रौर आप आदेश दीजिए गृह मंत्री जी को कि ऐसी राष्ट्रवोही वक्तठ्य देने के लिये भाई-भाई में झगड़ा कराने के लिए... (स्यवधान) फिर मुसलमानों के बाद सिक्खों पर ग्राकमण जरने के लिये... (स्यवधान) कालठाकरे को टाडा एक्ट के ग्रन्तगंत गिरफ्तार किया जाये । बी जजन्मी इसका समर्थन करती है या नहीं, सिकन्दर बढत जी नेता हैं दल के, बे बनाये ?

SHRI SURESH KALMADI: All right-thinking people in the Shiv Sena------l

SHRI M. S. GURUPADSWAMY: I repeat, we are not interested in general homilies. What Bal Thackera has said is obnoxious, heinous and most objectionable. It is against the inserest of the entire country. Therefore, the whole House should condemn it. I beg of all my friends of BJP, they should also condemn it. We are not interested in general homilies. (*Interruptions*).

THE DEPUTY CHAIRMAN: Shall we restore order and take up the business? SHRI ISH DUTT YADAV. (*Interruptions*)

SHRI JAGESH DESAI (Maharashtra): This House should condemn the statement of Shri Bal Thackeray.

SHRI SURESH KALMADI: The entire House should condemn this. Madam, you must also condemn this. (Interruptions).

THE DEPUTY CHAIRMAN: Order, please.

का० इन्नाकट घाणडे : (व्यवसाव) तेसे सब्द्रहोही व्यक्तव्य देने। तास व्यक्तमी को दण्ड एक्ट में निरक्तार किया जाव ! बीए ड्रेड पीड़ का क्या रूखहै इस पर कार्मी ? ... (व्यक्तान)

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श्वी हरवेन्द्र सिंह हंसपाल (पंजाब): ... (व्यवसान) साज़ का दिन बहुत टुर्माप्य-पूर्ण है। पंजाब के मंदर दस साल से कम्यूनल राइट नहीं हये... (व्यवसान)

भी तुरेक्वजीत सिंह बहनुवालिया : ... (भ्यतवान) गुरु तैगवहादुर का नाम लेकर एकता यात्ना की शुरूब्रात करते हो बौर फिर ऐसी पार्टी का समर्थन करते हो जो गुरु गोविंद सिंह के बनामे हुए पर अत्याचार कर रहे हैं... (व्यवधान)

SHRI V. GOPALSAMY (Tamil The country Nadu): should know that the House has condemned the statement of Bal Thackeray, that the House has condemned whole this statement. The whole country should know the reaction of the whole Raj va Sabha. He should be taken to task.

श्री **हरवेन्द्र सिंह हंसपोस**ः मैंडम, मैं सह रिजोस्युगन मुब करता हूं कि सारा हःऊस इनको कंडम करे... (व्यवधान)

SHRIMATI JAYANTHI NATARAJAN: Can I read ft out, Madam?

THE DEPUTY CHAIRMAN: Can you read it out from your seat?

SHRIMATI JAYANTHI NATARAJAN: I can't be heard from there.

THE DEPUTY CHAIRMAN: will see that you are heard. (Interruptions) ... Order, please. Ι

असे हरवेन्द्र सिंह हंसकास : महोदया, यह बहुत ही दुख की बात है कि इस तरह से... (व्यव्यान)

THE DEPUTY CHAIRMAN: Just a minute, please. I think anybody, whoever the person might be, has no right to talk about any other community, an Indian about the Indian people. Making such allegations— which have been raised in the House —about the Indian people, if it is true, no one has a right to do that. What else?

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SHRI HARVENDRA SINGH HANSPAL: We should all condemn it.

THE DEPUTY CHAIRMAN: Well, if you want to condemn it, it is up to you. I feel that no one has the right to say anything derogatory against any Indian.

SHRI HARVENDRA SINGH HANSPAL: I have already moved a resolution.

SHRI YASHWANT SINHA (Bihar): Let the Government observe the laws of the land. Why does the Government need a resolution of the Rajya Sabha to put him behind bars? Why don't they act? Let the Government act, let the Government put him under arrest. Why do you need the support of the House for a common criminal? ... (Interruptions)

श्री हरवम्द्र सिंह हंसवाल : यशवंत सिन्हा जी, आप इसकों कंडम करते हैं ?

We want to know: Hour- stand, whether you condemn it or not. ... (Interruptions) ... We want to know your stand, Madam.

THE DEPUTY CHAIRMAN: Please. I understand, the Members are agitated. It is a serious matter. No one - no one, whoever the person-has a right to make such remarks about anybody, any Indian. The Minister of State for Home is here and...,

SHRI YASHWANT SINHA: He is not even listening to you, Madam. .. . (Interruptions) ...

THE DEPUTY CHAIRMAN: He will listen to me, don't worry. ... (Interrptvons) ... Please let him listen to the concern of the Members. ...(Interruptions)... Please. The matter is serious and, I think, according to the-laws of the land and according to what the Government feels, they should take serious note of

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and take action, whatever it is. (Interruptions) ...

डा॰ रत्नाकर धाण्डय : आज यह सिखों पर हन्ना है, कल किश्चियनों पर होगा, म् सलमानों पर होगा । मैं प्रस्ताव करता हूं कि बाल ठाकरे को "टाडा" के अंतर्गत गिरफ्तार किया जए ।

SHRIMATI JAYANTHI NATARAJAN: Madam, I want to move this motion. ... (Interruptions)...

SHRI GURUDAS DAS GUPTA: Madam, after your announcement... (Interruptions) ...

SHRI MOHINDER SINGH LATHER (Haryana): Madam, please allow me to say something.

THE DEPUTY CHAIRMAN: About this? ... (Interruptions) ...

SHRIMATI JAYANTHI NATARAJAN: Madam, I want to move a motion.

THE DEPUTY CHAIRMAN: Under which rule?

SHRIMATI JAYANTHI NATARAJAN: I am seeking your permission under Rule 267 to suspend the business. Please see rule 267. I am asking for your consent that Rule 167 be suspended and I be allowed to move this motion. Under Rule 267 I am asking for suspension of Rule 167, and I want to move a motion. Madam, I want to move the following motion. I am asking for your permission.

SHRI MOHINDER SINGH LATHER: Madam. ... (Interruptions) ...

THE DEPUTY CHAIRMAN: I will allow you later on. Let me find out first what it is.

SHRIMATI JAYANTHI NATARAJAN: Madam, I would like to move the following motion. ... (Interruptions)

SHRI MD. SALIM (West Bengal): Let there be an .orderly discussion' in

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the House, Madam. ... (.Interruptions)...

THE DEPUTY CHAIHMAN: Mrs. Jayanthi Natarajan, what do you want to say?

SHRIMATI JAYANTHI NATARAJAN: Madam, I want to move this motion. I move:

"That the entire House condemns the statement made by Shri Bal Thackeray in the "GENTLEMAN" magazine, if it is true, and demands that the Government should take immediate and appropriate action against Shri Bal Thackeray."

This is the motion I move, that the entire House condemns the statement made by Shri Bal Thackeray against Sikhs of this country. If that statement is true, we demand that the Government take an immediate and appropriate action against Shri Bal Thackeray.

SHRI SUKOMAL SEN (West Bengal) : Madam, I support it. (*Interruptions*)

SHRI N. E. BALARAM (Kerala): We all support it.

SHRI GURUDAS DAS GUPTA: Madam, we also support this.

डा उरला कर पाण्डेय : सारा सदन इसको जगोर्ट करता है ... (व्यवधान) SHRI GURUDAS DAS GUPTA: Madam,

you kindly take the opinion of the House. Let this resolution be passed as a resolution of the House. (*Interruptions*).

SHRI S. S. AHLUWALIA: Madam. we demand that the Government should immediately take action against the person who has spoken like thsi. Let the BJP oppose this.

डा॰ र नाफर पाण्डेय : ये एक ही सिक्क के दो पहलू हैं (व्यवधान) SARDAR JAGJIT SINGH AURORA (Punjab): Madam, I want to say. ... (Interruptions)

THE DEPUTY CHAIRMAN: General Saheb, do you want to say something? Mr. Kulkarni is on his legs. Let him speak. Then I will allow you. (*Interruptions*)

पःण्डेय जी ग्राप बैठ जाइए ... (व्यवधान)

Under Rule 267, she said it. (Interruptions)

SHRI A. G. KULKARNI (Maharashtra): Madam, you have permitted me.

THE DEPUTY CHAIRMAN: Those who are thinking loudly, let them keep quiet. (*Interruptions*)

If i do not bring order in this House and ask those who are thinking loudly to keep quiet, I cannot hear you. I have asked them to keep quiet. (*Interruptions*)

Would you like me to allow you to speak while others are also speaking? Fine, you speak. I have no objection. But then you would tell me, "I should be heard." If you have to be heard, the technicality is that others who are speaking loud, should keep quiet. That is -what I am doing. What am I doing, sitting in this Chair? (Ir?-terruptions)

I have to make them keep quiet first. (*Interruptions*) I can't help it. If they have bom with a loud voice, I did not give it to them. (*Interruptions*)

Now it is quiet. You can be heard now, Mr. Balaram.

SHRI A. G. KULKARNI: Madam, you have asked me to speak. (*Interruptions*)

THE DEPUTY CHAIRMAN: I will allow you.

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SHRI A. G. KULKARNI: Madam, I want to submit. ...

THE DEPUTY CHAIRMAN: Let Mr. Aurora say something first. Yes, General Saheb.

SARDAR JAGJIT SINGH AURORA: Madam, this has crossed all limits, what has been reported in the papers. I would like to tell you that Mr. Bal Thackeray has made a habit of browbeating the Sikhs in Bombay. Cases of this sort took place two years ago also. Now, I feel that this crosses all limits. ... (Interruptions)

THE DEPUTY CHAIRMAN: Don't interrupt. This is a bad habit.

SARDAR JAGJIT SINGH AURORA: Apart from condemning it, unless legal action is taken against him and he is put in jail, this only verbal sympathy would be of no account. I think, if thousands of people can be put in jail under the TADA Act this is a very appropriate case to put him in jail and to start legal proceedings against him.

Thank you. ... (Interruptions)

THE DEPUTY CHAIRMAN: I will allow you please. First let me find out the opinion of the Members. If you want my ruling on what Mrs. Jayanthi Natarajan has said, I will give it now.

SHRI M. S. GURUPADASWAMY: Madam, may I make a submission?

THE DEPUTY CHAIRMAN: Now, you, please don't get up. Let me identify you. It will be much better if I identify you. I can protect you. Okay? Please.

SHRI A. G. KULKARNI: Madam, through you I draw the attention of the House to the point raised by Mr. AhluwaBl and supported by a majority of If e Members of this House. I

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am a person coming from the State. Mr. Bal Thackeray is not an ordinary citizen of this country. He has grown into a Frankenstein and the major contribution for his being a Frankenstein is the BJP which has. ... (Interruptions)

श्री लक्खोराम अग्रवलि (मध्य प्रदेग) : अफ्रिकी महाराष्ट्र की सरनार क्या कर रही है ? आफ्रकी सरकार मिली हुई है। (ध्यवधान)

SHRI A. G. KULKARNI: I fully support my colleague that Mr. Naik, the Chief Minister of Maharashtra, has to take strong action against Mr. Bal Thackeray for his attacks on the newspaper people and for saying something which was communal. I want to request that the House should pass a resolution that Mr. Thackeray should be immediately arrested and put under TADA. Otherwise this extremism will grow and it will create a disturbance either in communal or in any other character.

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): My concern is that decorum and dignity of Parliament is being misused. This is going on very frequently now. Madam, ...

SHRIMATI JAYANTHI NATARAJAN; There is no misuse of Parliament. Such a shameful thing has hap pened and ... (Interruptions)

SHRI S. S. AHLUWALIA: Parliament is for the protection of the rihgts of the people and victims of the excesses. (*Interruptions*)

DR. JINENDRA KUMAR JAIN: Everybody. .. (Interruptions)

SHRI A. G. KULKARNI: Jayanthi has raided a question for the protection of the rights of the papers. The House is not making any reflection on anv Member. (*Interruptxons*)

DR. JINENDRA KUMAR JAIN: Everyday the name of the BJP is

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brought in under one pretext or the other. (Interruptions)

DR. BAPU KALDATE (Maharashtra) : You accept it or condemn it. (Interruptions)

भी सुरेन्द्रजीत सिंह अहलुवालिया : महोदया, स्वीकार करने में लज्जा कर रहे हैं । यह शिव सेना की मदद कर रहे हैं । एक तरफ तो गुरुद्वारे में जाकर शपय लेते हैं ग्रोर दूसरी तरफ सिखों के साथ क्या हो रहा है फ्रांप देख रहे हैं । इस पर इनकी विचार करना चाहिए (व्यवधान)

THE DEPUTY CHAIRMAN: Order, please. Mr. Ahluwalia, you have made your speech.

श्री सुरेन्द्र भोत सिंह अहलुवालियाः इन को भर्त्सना करने में डर लग रहाहै । (व्यवधान)

ME DEPUTY CHAIRMAN: Mr. Ahluwalia, please take your seat.

DR. JINENDRA KUMAR JAIN: ilui drcd times we have seen that... (*Intteruptions*) and the; Congress is in '. i'g :.r in misrepresentations. That is clear. Before an hon. Member speaks here he should verify the facts first. You cannot just...

श्री मोहम्मव सर्वीम : बात यह है कि इससे पहले ग्राप जानती हैं कि प्रेस के बारे में एक स्टेटमेंट निकाला । उसके बाद जो दुईटना हुई महानगर में झखबार में हमला किया गया ।

The pass people were beaten up in Bombay and the Maharashtra Government could not take any action.

आज सिखां के बार में जो बात कहा गइ है इससे पहले माइनोरिटी कम्युनिटी के बारे में यही बात करते आये हैं। जैसे हमारे वरिष्ठ नेता ने कहा है कि वह तो फ़ेंक नस्टाइन बनते उग रहे हैं। मुमूर पालियामेंट इसको इंग्रियमली तहीं से रही है, तो जैसे कल वहां पत्रकारों के विरोध में जो हगामा हुमा महानगर प्रेस के लोगों को झीर इसरे लोगों को बारा भया कल

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बम्बई में सिखों के विरुद्ध दंगे शुरू होंगे ग्रौर शिवसेना करेजी । महाराष्ट्र सरकार पहले की तरद बैठी देखती रहेगी। युनियन यवनमेंट से मेरी मांग है कि वह कार्यवाही करें, यह पार्टी पालिटिक्स का मासला नहीं है जो इनकी मांग है वह जायज है। बी जेपी के शिवसेना के गठबंधन को तोड़ना चाहिए ग्रौर (इं)काग्रेस ग्रगर वाकई देश की एकता चाहती है तो (ख्यबधान) वह भी मुस्लिम लीग से नाता तोड़े

SHRI JAGESH DESAI: A case hast. been filed against Bal Thackeray.

THE DEPUTY CHAIRMAN: Now-enough has been said on it. Mrs. Jayanthi Natarajan has mover a mo tion. The Minister of Home Affairs is not here. I will discuss with him. Let him first find out the authenticity of it as to whether he has made the statement or not. Then only appropriate action will be taken.

SHRI S. S. AHLUWALIA: Gentle man is a reputed magazine.

THE DEPUTY CHAIRMAN: The Home Minister is not here. I will talk to him and find out the details. Let him inquire into it. Now that matter is over.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Madam, may I know whether you are allowing Mrs. Jayanthi Natarajan to move the motion? .. . (*Interruptions*) ...

THE DEPUTY CHAIRMAN: That matter is closed.

श्वी महेन्द्र सिंह लाउर : मैंडम आए हमें क्यों बोलने नहीं दें रही हैं

उन्न सामाम्रसि: आपको समा कोलता है, बह मैटर हो जरम हो गया है आण क्या कड रहे हैं, कोखिये।

भी तहुंगा सिंह ताइड: जन से प्रजान से कोज कई है, वहां के उसन दी भाव-माव कर हरियाणा के अन्दर कोर पूल्वी० के अन्दर बुस रहे हैं । हरियणा में पहले

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[श्री महेन्द्र सिंह लाठर]

एक वाकमा हुआ था जिसमें 15-16 आदमी मारे गये थे और कल जो वाकमा टोहना में हुआ है उसमें 26 आदमी मारे गये हैं... (व्यवधान)

उपसभापतिः : इस पर म्रलग से उपनका स्पेक्षल में शह है ।

श्री महेन्द्र सिंह लाठर : हरियाणा ने एक हनार लेल्फ लोडिंग राइफलें भांगी थी, लेकिन केवल सौ दी गई हैं । उन्नवादियों के पंस ए०के०-47 गन्स हैं । इसी तरप् से पंजाब प्रलिस ने भी मांग की थी घीर हरियाणा ने मांग की थी, लेकिन उनको नहीं दी गई हैं । उप्रवादी भाग-भाग कर हरियाणा के प्रंदर घुस रहे हैं, वहां पर ला एण्ड ग्रार्डर खत्म हो चुना है । मैं समझता हुं कि सरकार को वताना चाहिये कि वह इस बारे में क्या कदम उठाने जा रहे हैं ग्रीर एक स्टेटमेंट दें... (व्यवधान) ।

THE DEPUTY CHAIRMAN; There is a special mention on this issue

SHRI N. E. BALARAM: Madam, I think there are no two opinions on this Ouestion in this House. The statemeit made by Mr. Bal Thackeray is frau&ht with dangerous consequences. This House has condemned it. The point is that the Home Minister should lake note of the feelings of this Huuse and take necessary steps. There iMids the matter. The Home Ministiif should tell us what kind of action he will take.

SHRI, YASHWANT SINHA: He should come back to the House and tell us what he is doing.

THE DEPUTY CHAIRMAN: The Home Minister is not here. If you trust the Deputy Chairman, I will convey the sense of the House to the Home Minister. The Minister of Parliamentary Affairs is also not here. There are thre other Ministers here, they will also convey it to-him.

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RE: **PRESS INTERVIEW OF MINISTER OF AGRICULTURE ON THE**; **RECOMMENDATIONS OF THE NA. TIONAL COMMISSION ON RURAL LABOUR.**

SHRI GURUDAS DAS GUPTA: (West Bengal): Madam, Deputy Chairman, I seek your permission to raise an important issue. The "Economic Times" has published an interview of the Minister of Agriculture. He has given it on the 5th November. Fortunately the Minister of Agriculture is now present in the House ... (Interruptions) ... There was a National Commission on Rural Labour. It was appointed by the then Prime Minister, late Mr. Rajiv Gandhi. This Commission was called upon to prepare an indepth report about the conditions of the rural labour and recommend what the Government should do to improve their lot. That was the terms of reference. The Commission included a number of Members of Parliament, a number of leading economists, a number of social activists. The Commission submitted its report on the 30th July to the Prime Minister. The Prime Minister promised that the Government will take note of the report and they will come up with their recommendations to the Parliament. That was the commitment. That promises appeared in the different newspapers. This Commission hag recommended that agricultural tax should foe imposed. This Cem mission has recommended many other tinngs like social security minimum wages and *ill* that. He was asked a question by the Reporter cf the "Economic Times" to give his opiniom on the agricultural tax. He said. T quote:

> "It is a Commission which . has recommended something on rural labour which wants a combined harvest. What can be more, absurd than that*

That was, the answer to the first Ouestion. The second question nut to him